Non-compliance of reservation policy in contractual appointments

†540. SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI CHHAYA VERMA:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that reservation policy is not being complied with in contractual appointments in Government institutions and Ministries as a result of which there is negligible representation of SCs, STs and OBCs in such appointments;
- (b) whether the Ministry would consider to ensure the compliance of reservation policy in contractual appointments; and
- (c) the number of contractual appointments made in Government institutions and Ministries during the last three years, category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Appointment on contract is not a specified method of recruitment. However, in exceptional circumstances, with a view to secure the services of a person having special qualifications, contract is resorted as mode of appointment. No instructions have been issued to provide reservation while engaging persons on contract basis.

(c) Ministries/Departments engage contractual services directly and no centralized data regarding number of contractual appointments made in Government institution and Ministries is maintained.

Fund for strengthening RTI Act

541. SHRI RAVI PRAKASH VERMA: SHRI NEERAJ SHEKHAR:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 1700 given in the Rajya Sabha on the 27th December, 2018 and state:

- (a) the details of funds allocated, released and utilised to establish helplines to facilitate obtaining information by RTI applications during 2015 to 2018, year-wise and State-wise;
- (b) the details of funds allocated and released by Department of Personnel and Training for strengthening the RTI Act during that period, year-wise along with utilisation thereof; and

[†] Original notice of the question was received in Hindi.

(c) the details of other steps Government would take to ensure that information under the RTI Act, is provided after orders of CIC, in view of denial of information by Government departments even after such orders?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Details of funds as sought is given in the Statement (*See* below).

(b) The information as on 04.02.2019 is as follows:-

Year	Funds Released	Funds Utilized
2015-16	₹ 327.48 lakhs	₹ 300.30 lakhs
2016-17	₹ 451.68 lakhs	₹ 359.85 lakhs
2017-18	₹ 413.07 lakhs	₹ 209.54 lakhs
2018-19	₹ 415.14 lakhs	₹ 3.00 lakhs

(c) The Central Information Commission is the final authority for adjudicating or conducting an inquiry relating to cases where information is not supplied within the specified time.

The Central Government has requested all the Ministries/Departments to, *inter alia*, maintain all its records duly catalogued and indexed and also to issue necessary instructions to public authorities under them.

Statement

Details of funds allocated, released and utilized to establish helplines to facilitate obtaining information by RTI applications during 2015 to 2018, year-wise and State-wise as on 04.02.2019

Sl. No.	Name of State Administrative Training Institutes	Amount Released	Amount Utilized
1	2	3	4
	2015-16		
1.	Institute of Management in Government, Kerala	₹ 3,50,000/-	₹ 3,50,000/-
2.	Administrative Training Institute, Nagaland	₹ 4,00,000/-	₹ 4,00,000/-
3.	Uttarakhand Academy of Administration, Nainital	₹ 4,00,000/-	₹ 4,00,000/-
4.	Shri Krishna Institute of Public Administration, Jharkhand	₹ 4,00,000/-	₹ 4,00,000/-
5.	Haryana Institute of Public Administration, Gurgaon	₹ 4,00,000/-	₹ 4,00,000/-

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1	2		3	4
	2016-17			
1.	Administrative Training Insti	tute Nagaland	₹ 2,00,000/-	No Utilization Certificate has been received
2.	State Academy of Training,	Manipur	₹ 3,86,000/-	No Utilization Certificate has been received
3.	Uttarakhand Academy of Ad 2017-18	ministration, Nainital	₹ 2,00,000/-	₹ 2,00,000/-
1.	Haryana Institute of Public A Gurgaon	Administration,	₹ 2,00,000/-	No Utilization Certificate has been received
2.	Institute of Management in	Government, Kerala	₹ 2,00,000/-	No Utilization Certificate has been received
	2018-19			
1.	Uttarakhand Academy of Ad	ministration, Nainital	₹ 2,00,000/-	No Utilization Certificate has been received
2.	Haryana Institute of Public Ad	lministration, Gurgaon	₹ 2,00,000/-	No Utilization Certificate has been received
3.	Mahatma Gandhi State Instit Administration, Punjab	tute of Public	₹ 4,00,000/-	No Utilization Certificate has been received
4.	Anna Institute of Manageme	nt, Tamil Nadu	₹ 4,00,000/-	No Utilization Certificate has been received

Mechanism to decide administrative delay

542. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 2521 given in the Rajya Sabha on the 3rd January, 2019 and state: